

(3)

Dated: 16/10/95 (camp at Panaji)

Applicants by Sh. G. Vijaychandran.

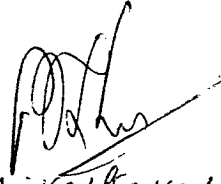
Respondents by Sh. S. Joshi.

Sh. S. Joshi, Counsel for the Respondents has filed his Reply and states that the Reply has already been sent to Bombay.

The O.A. is admitted. The Reply ^{copy of the} be taken on record. The Reply is given to the Applicants. The Applicants wishes to file Rejoinder, they may do so within three weeks.

The interim relief is made absolute. Keep the case for completion of pleadings before the Registrar on 12/12/95.

The case may be fixed at Panaji as and when the date is finalised. Accordingly, fresh notices be issued regarding the next date to both the parties.


(P. P. Srivastava)
M(A)


(B. S. Hegde)
M(J)

Rejoinder of Applicant
recd. on 1-12-95

MS
4/12/95

(4)
Dated: 12/12/1995

None for either side.

Respondents have already filed their reply in the matter, to which rejoinder has also ^{been} filed.

Place this matter for hearing at Panaji (Goa) as and when circuit sitting is fixed.

Dy. Registrar

Notice to R-3 & counsel for applicant
He orders to give to the parties

Notice to R-3 & counsel for applicant

10/1/96

(Sd/-)

V T / U

A

(M.R.KOLHATKAR)
M (A)

(B.S.HEGDE)
M (J)

Notice issued to counsel for applicant & R-3.

17/1/96

order/Judgement despatched to Applicant & respondent(s)
on 24/1/96

24/1/96